

NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. M	MOHD SHARIEF TARIQ, MEMBER-JUD	ICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: CP/682/IB/2017	
NAME OF THE PETITIONER	: ARIES	
NAME OF THE RESPONDENT	: BAFNA PHARMACEUTICALS LTD	
UNDER SECTION	: 9 RULE 6	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
i) J. Kansen	Pr. C.S. des Barra Pharma certicals tool.	O PR
		7. X
2) PMANO RAJAN	Cocnsel for Applicant	

CP/682/IB/2017

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ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that a few invoices have not been provided. So the total outstanding debt is not acceptable due to lack of documents. Counsel for the Operational Creditor is directed to make available all the invoices to the Corporate Debtor and the Corporate Debtor shall consider the same and submit the report to this Bench by next date of hearing along with schedule for payment of the outstanding debt by bringing one DD in order to show the bona-fide.

In the meantime, Counsel for the Applicant is directed to negotiate the interest part with the Corporate Debtor. Put up on 18.01.2018 at 10.30 A.M.

CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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